

pending clearance with Central Government; and

(b) when these projects are likely to be cleared?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI):

(a) and (b) At present, 57 industrial licence applications received under the Industries (Development & Regulation) Act, 1951 from various entrepreneurs for setting up of industries in the State of Tamil Nadu are pending disposal. These applications are at various stages of consideration/processing. It is the constant endeavour of the Government to dispose of all industrial licence applications expeditiously.

Seven Up entry in Indian Market

3009. **SHRI RATANSINGH RAJDA:** Will the Minister of INDUSTRY be pleased to refer to the report published in 'Economic Times' dated 19 August, 1982 regarding "Seven Up entry soon" and state:

(a) the reaction of Government thereto;

(b) whether 7 Up can enter Indian Market; and

(c) if so, reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI VIRBHADRA SINGH): (a) to (c) No proposal seeking approval of the Government for the manufacture of Concentrate of 'Seven Up' has been received.

Applications for Import of Foreign Technology

3010. **SHRI PIUS TIRKEY:** Will the Minister of INDUSTRY be pleased to state:

(a) what is Government's policy for the import of technology for the automobile industry; and

(b) the number of applications for import of foreign technology pending with Government for clearance?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI):

(a) Government's policy is to permit the import of foreign technology for the upgradation and modernisation of the automotive industry and for a fuller utilisation of capacity.

(b) There are eleven applications for foreign collaboration in automobile industry pending for clearance with Government.

Meeting of Indo-Soviet Joint Planning Group

3011. **SHRI NARSIMHA REDDY:** Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that a meeting of the Indo-Soviet Joint Planning Group is scheduled to be held in the first week of March, 1983; and

(b) whether apart from discussing the question of big industries, this opportunity will be availed of to exchange views to improve rural sector industries?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) and (b). The Indo-Soviet Planning Group will be meeting in New Delhi during 23—30 March 1983 to deliberate on certain Planning problems. As mutually agreed the two sides will discuss fuel-energy sector planning; development and efficient utilization of rail, transport, irrigation and optimal use of water resources, and regional planning.

Germ Warfare Plan by U. S. A.

3012. **PROF. AJIT KUMAR MEHTA:** **SHRI RAM LAL RAHI:** Will

the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has drawn to a news report (Patriot' 18th January, 1983) indicating five-fold rise in germ warfare plan by USA;

(b) whether it is true that some of the activities/plans of US Government have been centred in India as re-

revealed in recent news reports in respect of outbreak of Dengue fever; and

(c) what security measures Government have taken/propose to ensure that foreign Governments are prevented from misusing our facilities through their aid projects, etc.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Yes, Sir.

(b) Government have no such information.

(c) Government is maintaining a continuing vigilance to safeguard the national security. Close watch is kept to thwart any attempts at subversion and such other prejudicial activities.

Joint Venture Projects

3013. SHRI MOHAMMAD ASRAR AHMAD: Will the Minister of INDUSTRY be pleased to state:

(a) the joint venture projects approved and set up during last year in collaboration with foreign firms and what is the investment by such foreign firms; and

(b) the places where the above projects were set up and the expected value of these products?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI):

(a) and (b). 590 foreign collaboration proposals were approved during the year 1982. Out of these 113 involved financial participation by foreign companies, amounting to Rs. 6280.57 lakhs. The details of the approvals are published on a quarterly basis by the Indian Investment Centre, as a supplement to its monthly News letter, copies of which are regularly supplied to the Parliament Library. No centralised information is maintained about their implementation, which is the responsibility of the Administrative Ministries.

Statement correcting the reply to U.S.Q. No. 533 on 23.2.1983 re. representation by Pulaya Community of Kerala

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Representation has been received for the inclusion of Pulaya community in the list of Scheduled Castes in Kerala in a communication received from the Government of Kerala as 'Pulaya' has not been mentioned in the list of Scheduled Castes in relation to Kerala. Representations have also been received from various organisations against the inclusion of the Pulaya community in the list of other backward classes by the Mandal Commission in its report when this community is already treated as a Scheduled Caste community in Kerala.

(b) and (c). For adding 'Pulaya' at S. No. 54 of the above list alongwith 'Pulayan' 'Cheramar', the existing list of Scheduled Castes in relation to Kerala will have to be suitably amended. Amendments in the existing list of Scheduled Castes/Scheduled Tribes require legislation in Parliament in view of Articles 341 and 342 of the Constitution. The above representation as well as many other recommendations, proposals, suggestions and representations in respect of all the States/U.T. Administrations are being duly considered in the context of the proposed comprehensive revision of the lists of Scheduled Castes/Scheduled Tribes in consultation with the concerned State Governments including that of Kerala and with the Registrar General of India and in accordance with the relevant criteria. The comments from some of the State Governments/U.T. Administrations are still awaited and they are being regularly reminded. The Government of India are considering the recommendations of the Mandal Commission's report in consultation with the State Governments/U.T. Administrations.